

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/020/664/2018

Date of Order: 14.08.2018

Between:

G. Suryanarayana,
S/o. Pallayya Sastry,
Aged 74 years,
Retd. as SRO, Rajahmundry (Group-C),
R/o. H.No.4-348, N.B. Nagar,
Bommuru,
Rajahmundry – 533 124.

....Applicant

AND

1. Union of India rep. by
The Secretary,
Dept. of Telecom,
Ministry of Communication & IT,
Sanchar Bhavan,
20, Ashoka Road,
New Delhi.
2. The Deputy General Manager,
Administrative Branch,
Bharat Sanchar Nigam Limited,
Corporate Office, 1st floor,
Janpath,
New Delhi – 1.
3. The Chief General Manager,
A.P. Circle, Abids,
Hyderabad (Now at Vijayawada, A.P.)
4. The Principal General Manager,
Department of Telecom,
Triveni Complex, Abids,
Hyderabad.
5. The General Manager,
Bharat Sanchar Nigam Limited,
EG-SSA, Rajahmundry, A.P.

.....Respondents

Counsel for the Applicant	: Mr. Krishna Devan
Counsel for the Respondents	: Mrs.K. Rajitha, Sr. CGSC
	Mrs. A.P. Lakshmi, SC for BSNL

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MR. B.V. SUDHAKAR , ADMIN. MEMBER

ORAL ORDER

(Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

The Applicant filed the O.A. seeking the following relief:

“.....to declare the action of the respondents in passing the impugned order No.TA-EG/ PG cases/ 2016/2018/238 dt.16.3.2018 passed by the 5th Respondent as arbitrary, discriminatory, illegal, being violation of Article 14, 16 & 21 of the Constitution of India and set aside the same and consequently direct the respondent authorities to sanction Rent Free Telephone facility at concessional rates by converting the existing telephone if any to the applicant and pass such other or further orders deemed fit and proper in the circumstances of the case.”

2. Heard Shri Krishna Devan, learned counsel appearing for the Applicant and Smt. A.P. Lakshmi, learned Standing Counsel for BSNL.
3. At the hearing of the O.A., it is submitted by both the learned counsel that the issue involved in the instant case is covered by the order of the Tribunal in OA No.894/2011 and also the order of the Full Bench in O.A. No.1369/2000 dated 23.10.2001.
3. In view of the orders passed in the above O.As, the order impugned in the present O.A. dated 16.3.2018 passed by the 5th Respondent is set aside and consequently the Respondents are directed to sanction rent free

telephone facility at concessional rates to the Applicant by converting the existing telephone into the category of R-DoT within a period of eight weeks from the date of receipt of a copy of the order.

4. The O.A. is accordingly disposed of. No order as to costs.

**(B.V. SUDHAKAR)
ADMN. MEMBER**

**(JUSTICE R. KANTHA RAO)
JUDL. MEMBER**

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